

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI SPECIAL BENCH**

**(Virtual Hearing)**

**PRESENT: SHRI KHETRABASI BISWAL – MEMBER (JUDICIAL)**

**: SHRI SATYA RANJAN PRASAD – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.07.2024 AT 10:30 A.M.**

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/18/95/AMR/2022		95 of IBC	Bank of Baroda Vs. Venkata Sujatha Penmetsa & Veda Biofuel Limited

**ORDER**

**Present:** Ms. N. Aishwarya, Ld. Proxy counsel for the FC.

Ms. Manasvi, Ld. Proxy counsel for the PG.

Ld. Counsel Ms. N. Aishwarya appears on behalf of the Financial Creditor and states that Resolution Professional has already been appointed in the matter and his report has been filed and taken on record. However, there is no appearance for the Resolution Professional today.

Respondent/PG is represented by the Ld. Proxy counsel Ms. Manasvi, who appears on behalf of Counsel on record Mr. S. Vivek Chandra Sekhar and states that Ld. Counsel is indisposed of some illness, therefore he is unable to appear before this Tribunal today. Her submissions noted. Ld. Proxy counsel also brings to notice that report of Resolution Professional has not been served on them.

List the matter on 07.08.2024 for appearance of Resolution Professional and for further consideration.

**Sd/-**

**SATYA RANJAN PRASAD  
MEMBER (TECHNICAL)**

**Sd/-**

**KHETRABASI BISWAL  
MEMBER (JUDICIAL)**